

capital punishment is under the active consideration of the Commission. The Commission is also examining the other topics dealt with in the Indian Penal Code and Criminal Procedure Code.

#### EXPORT OF SUGAR

\*475. SHRI LOBO PRABHU : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the quantity of sugar to be exported this year;

(b) what will be the loss arising from the difference between internal and external prices;

(c) what will be the foreign exchange earnings; and

(d) whether Government have calculated the increase in internal prices due to the export of sugar which is in short supply ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASHAHIB SHINDE) : (a) 2.17 lakh tonnes in 1967. This has already been shipped.

(b) About Rs. 7.5 crores.

(c) About Rs. 13.8 crores.

(d) There has been no increase in internal prices (which upto the 23rd November were controlled) due to sugar export and the loss was met by the Government of India.

#### CROSS-BAR TELEPHONE EQUIPMENT LOST BY INDIA DURING CONFLICT WITH PAK

\*476. SHRI K. P. SINGH DEO : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that among the major equipments lost by India during 1965 conflict with Pakistan was the cross-bar telephone equipment valued about Rupees 25 lakhs which was imported for installation in the Telephone Exchanges in Bombay and Delhi.

(b) whether it is also a fact that this equipment has been installed by Pakistan Government in Islamabad Telephone Exchange whereas that Government claimed that the equipment was sunk during seizure; and

(c) if so, the action taken by Government to recover the equipment or cost thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes, Sir. The value was Rs. 23 lakhs (pre-devaluation).

(b) Some reports have been received to the effect that the equipment is being utilised by the Government of Pakistan.

(c) The matter has been taken up with the Government of Pakistan.

#### NEW MIGRANTS IN ASSAM

\*478. SHRI B. K. DASCHOWDHURY : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that the Government of Assam have banned by a recent order, the entry of new migrants in Assam contrary to Government's policy in this regard; and

(b) if so, the action Government propose to take in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) and (b). Yes, Sir. As stated in our reply to the Unstarred Question No. 2207 on the 28th November, 1967, the Assam Government were advised suitably in the matter. They then indicated certain difficulties in implementing the instructions issued by the Government of India. Their views were considered carefully and they were advised how the difficulties pointed out by them could be overcome. It is hoped that the State Government would act according to the advice rendered. Their reaction is expected to be known shortly.

#### REDUCTION IN SUGAR QUOTA FOR DELHI

\*479. SHRI S. S. KOTHARI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Central Government have reduced the sugar quota for Delhi and as a consequence, the Delhi